The Judicial Magistrate passed a stricture that it is illegal. Mr. Antulay's Government is got to be dismissed.

11.08 hrs.

RE: ALLEGED DEATHS AT NARWANA IN HARYANA DUE TO SPURIOUS LIQUOR

श्रो मनोराम वागड़ों (हिसार) : मैं प्राज बड़ी दुखद घटना की तरफ श्रापका ध्यान दिलाना चाहूंगा। हरियाणा में जो नरवाना है उस में देखिएगा कि बहां पर किस तरीके से सरकारी ठेके की शराब से 22 श्रादमी मर गये। इस में पहले कलवाड़ी में घटना घटी थी श्रीर श्रव नरवाना के श्रन्दर 22 श्रादमी मर गए हैं। यह श्रखवार में तस्वीर देखिए कि भौरतें रो रही हैं। सारे शहर के श्रन्दर मातम छा गया है। लोग इस तरीके से मरते हैं श्रीर इस मौत के पीछे सरकार का भी हाथ है। ...

(व्यवधान) **

MR. SPEAKER: Not allowed. Order please. Nothing will go on record.

ये ग्रखवार की बातें हैं। (व्यवधान) **

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): This is contempt of the House.

MR. SPEAKER: I do not want to allow. I have not allowed.

(Interruptions) **

MR. SPEAKER: Order, order.

(Interruptions) **

SHRI B. SHANKARANAND: It is a sheer contempt of the House.

(Interruptions) **

MR. SPEAKER; 'Please sit down.

(Interruptions) **

MR. SPEAKER: Look here. This is not..... Without my permission, nothing is to be recorded. Hon. Members, when the matter was raised last, I had occasion to observe that loss of human lives as a result of drinking liquor which was poisonous or contaminated, was a matter for great concern both from the human and national points of view. And I think we are much more concerned with the moral responsibility to the people of India, being the followers of the great Bapu, Mahatma Gandhi, and we owe something.

Ours ages from time immemorial and Maha ma Gandhi, Father of Nation, have stressed on the people the need to observe temperance and avoid intoxicating drinks. This principle is also enshrined in the Directive Principles of our Constitution. Having regard to all these facts, I have no doubt that the Home Minister would take initiative to obviate recurrence of such incidents.

SHRI B. SHANKARANAND: I have a point. Sir, the drama that was enacted just now, is absolutely against the dignity and decorum of this House. (Interruptions) Whatever happens outside, we must keep up the dignity of the House. Whatever was done, was ridiculous.

MR. SPEAKER: You bring it to me. It was not on record.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBB. AIAH): On behalf of the Govern.

[Shri P. Venkatasubbaiah] ment of India, we share the concern expressed by you and the sentiments expressed on this occasion when some precious human lives have been lost due of the drinking of illicit liquor; and we will convey to the Government of Haryana the feeling of this 'House and the views expressed by the hon. Speaker. At the same time—human lives have been lost; and everybody is deeply not be concerned—that should

JYOTIRMOY SHRI BOSU Harbour) : I have (Diamond a point of order. (Interruptions)

and by bringing down the dignity of

the House. (Interruptions)

politicalized

demonstrated,

MR. SPEAKER: Mr. Unnikr shnan.

(Interruptions)

MR. SPEAKER: Please order. I have permitted Mr. Unnikrishnan.

SHRI K. P. UNNIKRISHNAN (Badagara): I want to bring to your notice the extra-ordinary manner in which the leader of my Group was treated. Please listen to me, Sir, I have a point of view and I must express.

MR. SPEAKER: There is no question of expressing. You should give something. Under what rules? I have got adjournment motion on this. Mr. Dandavate has done it.

SHRIK.P. UNNIKRISHNAN: This is a grave matter. When Member is illegally detained....

MR. SPEAKER: No.

(Interruptions)

SHRI JYOTIRMOY BOSU: I have something different, because has been said about this enough issue. On Friday, you will recollect Sir, I gave a privilege motion against the Director 'General of ICAR for circulating cyclostyled

notes for misleading and pressurizing.... (Interruptions) We are having a debate to-day at 4 O'clock. The usual trick that they follow is to mislead some of the hon. Members.

MR. SPEAKER: I can depend on the Members of this House not to fall to this pressure.

SHRI JYOTIRMOY BOSU : There have been 2 precedents in the 4th Lok Sabha. Kindly give me 2 minutes.

MR. SFEAKER: I have got something for you.

SHRI JYOTIRMOY BOSU : I just say that in the 4th Lok Sabha, there were 2 cases.

Sir, on Dr. Baburao Patel...

MR SPEAKER: Please come We will discuss it. to me.

SHRI JYOTIRMOY BOSU: Today' there is going to be a debate subject. Therefore, you please make an observation on the of this House now.

MR. SPEAKER: Please come to my room and we will discuss it.

SHRI JYOTIRMOY BOSU: Today at 4 O' clock, there is going to be a debate on this. (Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, my point is that the Judicial Magistrate has passed a stricture against the Government....(Interruptions)

MR. SPEAKER: Nothing should go on record.

(Interruptions)**

श्री जयपाल सिंह कुड्यपु (प्रावता): मैंने एक काम रोको प्रस्ताव दिया है कि ग्रंधा-धुंध तरीके से, गैर कानूनी तरीके से किसान नायज मार्गे रखना चाहते हैं जो ग्रपनी

^{**}Not recorded.

9 Re. Deaths at Member PAUSA 1, 1902 (SAKA)

Re. Arrest of

Narwana, (Haryana)

उनका सरकार दमन कर रही है। साथ
ही बनारस के बकीली की पुलिस से

पिटव या जा रहा है। वहां के एडबोक दस
का . . .

्राप्त्रश्रदेश महोदयः जी नहीं । श्री कुरियन ।

PROF. P. J. KURIEN (Mavelikara): Sir, the Judicial Magistrate has sa d that the arrest of Shri Y. B. Chavan is illegil... (Interruptions)

MR. SPEAKER: Not allowed.
(Interruptions)**

श्री राम स्वक्री रामी: (गर्या): एक भेनहें लेदी ट्रेडिशेन वागड़ी जी ने स्थापित की है। यह घोर भापत्तिजनक है। मैं प्रस्ताव करता हूं कि उनको दो दिन के लिए सदन में निकाल दिया जाए।

MR. SPEAKER: That has already been done. Please sit down. Nothing is on record.

(Interruptions) **

SHRI G. M. BANATWALLA (Punnani): Sir, the hon. Deputy-Minister for Railways denied about the s rike of yardsmen in Bombay Central having taken place on the 14th of November. The strike did take place and the answer given to my Unstarred question was wrong. I gave a notice on this under Rule 222.

MR. SPEAKFR: I will look into the matter.

SHRI G. M. BANATWALLA: If not today, please allow me to-morrow to raise the matter.

MR. SPEAKER: You please give me the notice.

1 SHRI G. M. BANATWALLA; I have already given a notice under rule 222.

श्री राजनांश सीनकर शास्त्री। (सैंदपुर):
मैंने एक कार्निंग, एटेंगन दिया है। वनारस
के अन्दर अदालतों में घुस कर पुलिस ने वहां
के वकीलों को मारा है, उनको घसीटा
है। चालीस वकील, इस समय अस्पतालों
में भरती हैं। मैं निवेदन करता हूं कि
इस पर मेरे कार्लिंग एटेंगन को आप
स्वीकार करें।

ग्रध्यक्ष महोदय : श्री झारखंडे राय।

श्री झारखंडे राघ (घोसी) : मैंने एक काम रोको प्रस्ताव दिया है ...

MR. SPEAKER : Not allowed.

(Interruptions) * *

RE. ARREST OF MEMBER—contd.

SHRI BAPUSAHEB PARU-LEKAR (Ratnagiri): The question which I would like to pose is that the hon. Member has been illegally arrested....

(Interruptions)

MR. SPEAKER: You please read rule 229 and then you know...

(Interruptions)

SHRI R. K. MHALGI (Thane): Sir, you are the protector o. every Member of this Home. Mr. Y. B. Chavan was illegally arrested and that has been made clear. Now will you please enquire into the matter?

MR. SPEAKER: You Please read rule 229.

(Interruptions)

^{**}Not recorded.